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03.8.93.

TA 2312/86
(CS 557/85)

... APPLICANT.

Vs.

... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).
HON. MR. O.P. SHARMA, MEMBER (A).

MEMBER (A):

... SHRI J.K. KAUSHIK.

... SHRI G.P. SORAL.

PER HON. MR. GOPAL KRISHNA, MEMBER (J).


Chkristhore

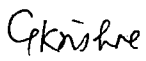
.....2.

2. We have heard the learned counsel for the parties and perused the records.

3. It has been categorically stated^{by the respondents} that while the impugned order reverting the applicant was passed ~~but~~ it was not given effect to, and subsequently another order dated 26.7.85 (Annexure R-8) was issued transferring and posting the applicant as Mate in the scale of Rs 225-308(R) on a vacant post and since then the applicant has been working on the post of Mate. This position is not disputed by the learned counsel for the applicant.

4. We, therefore, find that the present application has become infructuous. The TA is therefore dismissed as having become infructuous. There shall be no order as to costs.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
MEMBER (J).